

(ख) दिल्ली विकास प्राधिकरण (विकसित नज़ूल भूमि का विक्रय) नियम, 1981 के अनुसार, ऐसी समितियों को "प्रथम आईये प्रथम पाइये के आधार पर" भूमि आवंटित की जानी होती है।

(ग) आवंटन के आदेश का वास्तविक नियतन नहीं किया गया है, क्योंकि इन समितियों को आवंटनाय भूमि की उपलब्धता की तत्काल कोई सम्भावना नहीं है।

### Supply of rice to Tamil Nadu

3306. SHRI TINDIVANAM G. VENKATRAMAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the quantum of rice demanded by Tamil Nadu Government recently for remaining months of 1989 and the quantum of rice sanctioned; and

(b) whether Government propose to increase the supply of rice to Tamil Nadu for the subsequent period; if so, when and details of the increased allotment?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKHAM RAM): (a) No demand for allocation of rice from the central pool for P.D.S. for the remaining months of 1989 beyond August has been received from the Government of Tamil Nadu.

(b) Does it not arise.

### Accumulation of sewerage water in Sector XII, R.K. Puram

3307. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that a huge pond of sewerage water has accumulated behind the C.G.H.S. dispensaries in Sector XII, R.K. Puram, New Delhi;

(b) how many complaints have been received from the residents of the Sector and whether any Doctors working in the dispensaries in regard thereto during the last one year;

and

(c) what action has been taken by Government in regard thereto and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) There is no accumulation of sewerage water behind the CGHS dispensaries in Sector XII, R.K. Puram, New Delhi.

(b) 10 complaints regarding block age of sewerage were received from the CGHS dispensaries during the last one year. No such complaint was received from the residents.

(c) The complaints received were attended to on priority basis.

(d)

### हिमाचल प्रदेश में आकाशवाणी केन्द्रों की स्थापना

3308. श्री सुशील बरौंगया : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश में केलोग, कल्पा और कुल्लू में रेडियो स्टेशन (आकाशवाणी केन्द्र) बनाने का काम आरम्भ कर दिया गया है ;

(ख) क्या यह सच है कि केलांग में रेडियन स्टेशन स्थापित करने के लिए इस वर्ष कई बार निविदाएं आमंत्रित की गई हैं ; और

(ग) तीनों रेडियो स्टेशनों (आकाशवाणी केन्द्रों) के प्रसारण हेतु कब तक तैयार कर दिये जाने की संभावना है ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (प्रौ० के० के० तिवारी) :  
(क) जी, नहीं।

(ख) केलांग के प्रस्तावित आकाशवाणी केन्द्र के सिविल कार्यों के लिए चालू वित्तीय वर्ष के दौरान तीन बार निविदाएँ आमंत्रित की गई थीं।

(ग) हिमाचल प्रदेश में केलांग कल्पा तथा कुल्लू में प्रस्तावित आकाशवाणी केन्द्र आठवीं योजना अवधि के प्रारम्भ में तैयार हो जायेंगे।

**Bouncing of cheques issued by Door-darshan Kendra, Lucknow**

3309. SHRI KAPIL VERMA:  
KUMARI SAYEEDA  
KHATUN :  
SHRIMATI VEENA  
VERMA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that a number of cheques issued by Door-darshan Kendra, Lucknow in January/February, 1989 bounced for want of funds in the Bank;

(b) if so, the number of such cheques and amount involved therein; and

(c) what action has been taken against those issuing the cheques?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (PROF. K.K. TEWARY):  
(a) and (b) Four cheques amounting to Rs. 1334/- were returned by the Bank as a letter of credit issued by the Pay and Accounts Officer was not accounted for by the Bank by mistake.

(c) No action was taken since the mistake was not that of the staff issuing cheques.

**Eviction of unauthorised occupants**

3310. SHRI VISHWA BANDHU GUPTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) by when the Court of Estate Officer (L.&D.O.) is likely to evict the unauthorised occupants, who has been allotted alternative sites, at Mirdard Road (Wood-sellers);

(b) the recovery, out of the damages made so far; and

(c) whether the rate of damages has been enhanced after 31st March, 1987?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No such unauthorised occupant has been allotted alternative site. L&DO has reported that Eviction proceeding against such occupants under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 have been initiated.

(b) Recovery of damages will arise only after the final order is passed in the eviction proceedings.

(c) No, Sir.

**Maintenance of Municipal approach road in East Friends Colony**

3311. SHRI S. VIDUTHALAI VIRUMBI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Municipal Corporation of Delhi has not constructed footpaths on the Municipal approach road to the MIG, DDA flats in Friends Colony East (A-Block);

(b) whether it is also a fact that the Corporation has not done any